

HARYANA VIDHAN SABHA

LIST OF BUSINESS FOR THE MEETING OF THE HARYANA VIDHAN SABHA TO BE HELD IN THE HALL OF THE HARYANA VIDHAN SABHA, VIDHAN BHAWAN, CHANDIGARH, ON FRIDAY, THE 28TH MARCH, 2025 AT 11.00 A.M.

I. QUESTIONS.

Questions entered in the separate list to be asked and answers given.

II. ZERO HOUR

III. MOTION UNDER RULE 15.

A MINISTER to move that the proceedings on the items of business fixed for today be exempted at this day's sitting from the provisions of the Rule 'Sittings of the Assembly', indefinitely.

IV. MOTION UNDER RULE 16.

A MINISTER to move that the Assembly at its rising this day shall stand adjourned sine-die.

V. CALLING ATTENTION NOTICES.

1.	<u>Calling Attention Notice No. 42</u> notice given by 1. Shri Aditya Surjewala, MLA; 2. Shri Shishpal Keharwala, MLA; 3. Smt. Shalley Chaudhary, MLA; and 4. Shri Kuldeep Vats, MLA;	Regarding the dangerously poor AQI in Haryana across 24 cities situated in-and - around NCR, and the State's significant Lapse in Data Collection and Reporting.
2.	<u>Calling Attention Notice No. 14</u> notice given by Shri Arjun Chautala, MLA,	Regarding increasing number of cancer patients in the state.

VI. MOTION UNDER RULE 121.

A MINISTER		to move that the provisions of Rules 231, 233, 235 and 266 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly in-so-far as they relate to the constitution of the :- i) Committee on Public Accounts; ii) Committee on Estimates; iii) Committee on Public Undertakings; and iv) Committee on Welfare of Scheduled Castes, Scheduled Tribes & Backward Classes for the year 2025-2026 be suspended.
ALSO to move:-		“that this House authorizes the Speaker, Haryana Vidhan Sabha, to nominate the Members of the aforesaid Committees for the year 2025-2026, keeping in view the proportionate strength of various parties/groups in the House”.

VII. PAPERS TO BE LAID ON THE TABLE OF THE HOUSE THROUGH ‘NeVA’ PORTAL.

1.	A MINISTER	to lay on the Table the Citizen Resources Information Department Notification No. 2/5/2024-1CRID, dated the 21 st August, 2024, as required under section 45 (2) of the Haryana Parivar Pehchan Act, 2021.
2.	A MINISTER	to lay on the Table the Citizen Resources Information Department Notification No. 2/6/2024-1CRID, dated the 21 st August, 2024, as required under section 45 (2) of the Haryana Parivar Pehchan Act, 2021.
3.	A MINISTER	to lay on the Table the Haryana Parivar Pehchan Authority Notification /Regulation No. HPPA/Reg-01/First Amendment, dated the 22 nd January, 2025, as required under section 45 (6) of the Haryana Parivar Pehchan Act, 2021.
4.	A MINISTER	to lay on the Table the Haryana Parivar Pehchan Authority Notification /Regulation No. HPPA/Reg-02/First Amendment, dated the 22 nd January, 2025, as required under section 45 (6) of the Haryana Parivar Pehchan Act, 2021.
5.	A MINISTER	to lay on the Table the Haryana Parivar Pehchan Authority Notification /Regulation No. HPPA/Reg-05, dated the 22 nd January, 2025, as required under section 45 (6) of the Haryana Parivar Pehchan Act, 2021.
6.	A MINISTER	to lay on the Table the Haryana Parivar Pehchan Authority Notification /Regulation No. HPPA/Reg-06, dated the 22 nd January, 2025, as required under section 45 (6) of the Haryana Parivar Pehchan Act, 2021.
7.	A MINISTER	to lay on the Table the Annual Report of the Haryana Women Development Corporation Limited for the year 2019-2020, as required under section 395 (1) (b) of the Companies Act, 2013.
8.	A MINISTER	to lay on the Table the 54 th Annual Report of the Haryana State Industrial & Infrastructure Development Corporation Limited for the year 2020-2021, as required under section 395 (1) (b) of the Companies Act, 2013.
9.	A MINISTER	to lay on the Table the 27 th Annual Financial Report of the Haryana Vidyut Prasaran Nigam Limited for the year 2023-2024, as required under section 395 (1) (b) of the Companies Act, 2013.
10.	A MINISTER	to lay on the Table the Annual Report on Budget of Faridabad Metropolitan Development Authority (FMDA) for the financial year 2024-2025, as required under section 39(3) of the Faridabad Metropolitan Development Authority (FMDA) Act, 2018 (Act No. 9 of 2019).

VIII. PRESENTATION OF REPORT OF THE ASSEMBLY COMMITTEES THROUGH ‘NeVA’ PORTAL.

1.	THE CHAIRPERSON OF THE COMMITTEE ON GOVERNMENT ASSURANCES	to present the Fifty Forth Report of the Committee on Government Assurances for the year 2024-2025.
2.	THE CHAIRPERSON OF THE COMMITTEE ON SELECTION OF STATE SONG.	to present the Report of the Committee on Selection of State Song.

IX. LEGISLATIVE BUSINESS.

(i) (Bills for introduction, consideration and passing)

1.	The Haryana Appropriation (No. 2) Bill, 2025	A MINISTER	to introduce the Haryana Appropriation (No. 2) Bill; to move that the Haryana Appropriation (No. 2) Bill be taken into consideration at once; Also to move that the Bill be passed.
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2. The Haryana (Exchange of Prisoners) Repeal Bill, 2025	A MINISTER	to introduce the Haryana (Exchange of Prisoners) Repeal Bill; to move that the Haryana (Exchange of Prisoners) Repeal Bill be taken into consideration at once; Also to move that the Bill be passed.
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(ii) (Bills for consideration and passing)

1. The Haryana Horticulture Nurseries Bill, 2025	A MINISTER	to move that the Haryana Horticulture Nurseries Bill be taken into consideration at once; Also to move that the Bill be passed.
2. The Aparna Institution (Taking Over of Management and Control) Bill, 2025	A MINISTER	to move that the Aparna Institution (Taking Over of Management and Control) Bill be taken into consideration at once; Also to move that the Bill be passed.

**CHANDIGARH:
THE 27TH MARCH, 2025.**

**DR. SATISH KUMAR,
SECRETARY-IN-CHARGE.**